

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).4421/2008

(From the judgement and order dated 21/05/2008 in BA No.
2473/2007 of The HIGH COURT OF DELHI AT N. DELHI)

SANTOSH YADAV & ORS.

Petitioner(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

(With appln(s) for Directions and exemption from filing
c/c of the impugned Judgment and exemption from filing O.T.)

Date: 30/06/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ALTAMAS KABIR

HON'BLE MR. JUSTICE G.S. SINGHVI

(VACATION BENCH)

For Petitioner(s) Mr. Prasenjit Keswani, Adv.

Mr. S.K. Sharma, Adv.

Mr. Ajay Verma, Adv.

Mr. Gaurav Agrawal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

ORDER

Issue notice.

In the meantime, the petitioner shall not be arrested in
connection with this case.

(Sheetal Dhingra)

Court Master

(Vijay Dhawan)

Court Master

[P.S. the order may be given dasti, if possible]